

other creditors as well as the employees of banks in liquidation in West Bengal on account of the delay in the appointment of a Court Liquidator; and

(b) if so, when such appointment is to be made?

The Deputy Minister of Finance (Shri A. C. Guha): (a) Yes, Sir.

(b) The appointment has already been made.

Shri H. N. Mukerjee: Will the Government see to it that the Court Liquidator retains the existing staff of banks under liquidation, without whose help it would be difficult to find out the acts of omission and commission of the liquidators at present in possession?

Mr. Speaker: Order, order. I think the matter is *sub judice*; it is the jurisdiction of the Court to deal with the liquidator,—not of Government who have no hand in it.

Shri H. N. Mukerjee: The Court Liquidator is going to be appointed soon.

Mr. Speaker: By the Court?

Shri H. N. Mukerjee: By the Central Government.

Shri A. C. Guha: As for the staff, I think the Court Liquidator has already been asked to retain as many as possible of the old staff. But, I should frankly tell my hon. friends that the purpose of amending the Act is to reduce the expenditure, and so it would not be possible to retain all the staff now employed in about 70 Liquidators' offices. The concentration of work in one hand would mean certain reduction in the staff, but, I think, I can assure my hon. friends that in discharging old hands no new hand may be taken.

Shri H. N. Mukerjee: Pending the appointment of a permanent incumbent, will Government consider the desirability of immediately appointing the Assistant Registrar of Companies attached to the Calcutta

High Court who deals with banking companies under liquidation?

Shri A. C. Guha: I have already said that the court liquidator has been appointed. The appointment has been made and he has taken over charge some four or five days ago.

HINDUSTAN AIRCRAFT LTD.

***1030. Shri V. P. Nayar:** Will the Minister of Defence be pleased to state whether Government have any proposals to provide alternative accommodation to the residents of the old bachelors' quarters and the F type family quarters in the Hindustan Aircraft Ltd.?

The Minister of Defence Organization (Shri Tyagi): Hindustan Aircraft Ltd. have already provided alternative accommodation to the residents of these quarters.

Shri V. P. Nayar: May I know whether the hon. Minister, during his recent visit to the Hindustan Aircraft Ltd., had been to these quarters and seen them?

Shri Tyagi: I must confess I have not been to the bachelor quarters, but I have seen the married quarters.

Shri V. P. Nayar: May I know whether Government are aware that these quarters are uninhabitable and it is dangerous if these people are to stay in them?

Shri Tyagi: I know that these quarters were not fit for residential purposes. They were built during the last war. Alternative accommodation is being provided. Two hundred quarters had been built last year under the housing scheme of the Government of India. It is also proposed to build another one thousand and three hundred quarters. All the families living in these quarters have already been accommodated in new quarters. Some new ones are also coming up.

Shri R. K. Chaudhuri: May I ask only one question?

Mr. Speaker: I am going to the next question.